

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD THIS THE 13TH DAY OF APRIL, 2005.

ORIGINAL APPLICATION NO. 423 OF 2005.

HON'BLE MR. A.K. BHATNAGAR, MEMBER- J.
HON'BLE MR. D.R. TIWARI, MEMBER- A.

Subhash Chandra Vishwarkrma,
S/o Sri Guru Shankar,
R/o Vill. Ratanpur, P.O. Pachladi,
Distt. Deoria APPLICANT

Counsel for the applicant: - Sri K.N. Rai

V E R S U S

1. Union of India through its Secretary,
Govt. of India, M/o Defence,
New Delhi.
2. Chief of Army Staff, New Delhi.
3. The Officer Incharge, Staff Officer, GRD,
Kunrughat, Distt. Gorakhpur.
4. The Principal, Army School, Kunrughat,
Gorakhpur. RESPONDENTS

Counsel for the respondents: - Sri Saumitra Singh

O R D E R

BY HON'BLE MR. A.K. BHATNAGAR, JM.

According to the applicant, he was appointed as Peon cum Generator Mechanic, Kunrughat, Distt. Gorakhpur. He joined on 05.08.2002 and served the department up to 19.07.2004. In support of his claim, he has filed appointment letter dated 07.02.2003 (Annexure A- 2). The grievance of the applicant is that his services have been orally terminated on 19.07.2004 without assigning any reason, and thus the action of the respondents is illegal. During the course of arguments learned

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counsel for the applicant submitted that he has filed representation regarding his grievance on 15.01.2004, which is still lying undecided in the department.

2. After hearing counsel, we are of the considered view that this OA can be disposed of at the admission stage itself without calling for counter by issuing appropriate direction to respondent No. 4 to decide the representation of the applicant within stipulated period.

3. Accordingly the OA is disposed of finally with direction to respondent No. 4 to decide the representation of the applicant within a period of three months from the date of communication of this order.

4. There will be no order as to costs.

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MEMBER- A.

Aj
MEMBER- J.

ANAND/